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INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 10] AMARAVATI, FRIDAY, 6th AUGUST, 2021.

**ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.,**

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 4th August, 2021 is being published under Article 348(3) of the Constitution of India for general information :-

ANDHRA PRADESH ORDINANCE No. 10 OF 2021.

Promulgated by the Governor in the Seventy Second year of the Republic of India.

**AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH
PRIVATE UNIVERSITIES (ESTABLISHMENT AND REGULATION)
ACT, 2016.**

Whereas, the Legislature of the State of Andhra Pradesh is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Andhra Pradesh hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2021.
- (2) It shall come into force at once.

short title and
commencement.

Amendment of **2.**
section 2.

Act No. 3 of
2016.

In the Andhra Pradesh Private Universities (Establishment and Regulation) Act, 2016 (hereinafter referred to as the Principal Act) in section 2,-

(1) after clause (3), the following clause shall be inserted, namely,-

“(3-A) “Brown Field University” means an existing College(s)/ Institution (s) of Higher Education that is,-

- (i) located in a geographically contiguous area in an extent of land not less than 50 acres;
- (ii) engaged in teaching and research at Under Graduate and Post Graduate or Higher Levels in the state of Andhra Pradesh;
- (iii) Possessing NAAC Accreditation of 3.2 and above for two cycles and/or NBA Accreditation of two cycles;
- (iv) Willingness to invest in the existing college a minimum of 250 crores further more in the course of three years ;
- (v) Possesses tie up with top 100 Universities in the Global ranking for joint certification of degrees as pre-requisite; and
- (vi) Willingness to allot 35% of the seats under Government Quota at subsidized rates to benefit the poor children of the State as directed by the State Government:

Provided that Colleges / institutions shall submit a proposal duly satisfying the above requisite conditions to be converted into private Brown field university:

Provided further that Government shall at its sole discretion examine each proposal and give permission for such proposals which fulfil all the requirements under this Act and in accordance with the rules therein.

(2) after clause (4), the following clause shall be inserted, namely,-

“(4 -A) “College” means self-financing college (s)/ institution (s) of Higher Education affiliated to any State University;”

(3) clause (9) shall be omitted.

(4) after clause (12), the following clause shall be inserted, namely,-

“(12-A) “Government Quota Seats” means such percentage of seats, not exceeding thirty five percentage (35%) of approved intake in every course of study offered by the University, to be filled up by the Government in accordance with the procedure prescribed under Section 33(A)(1) of the Act;”

(5) for clause (23), the following clause shall be substituted, namely,-

“(23) “Regulatory Authority” means the Andhra Pradesh Higher Education Regulatory and Monitoring Commission established under Section 3 of the Andhra Pradesh Higher Education Regulatory and Monitoring Commission Act, 2019 (Act 20 of 2019);”

(6) for clause (30), the following clause shall be substituted, namely,-

“(30) “State University” means a university established under an Act of the Andhra Pradesh State Legislature other than the Private Universities established under Section 3 of the Act;”

3. In section 3 of the Principal Act, for sub-section (3), the following shall be substituted, namely,- Amendment of section 3.

“(3) The University may be a Green Field or Brownfield and unitary in nature and shall not have power to affiliate and/ or recognize any college or institution.”

4. In section 32 of the Principal Act,- Amendment of section 32.

(1) for sub-section (1) the following shall be substituted, namely,-

“(1) The Andhra Pradesh Higher Education Regulatory and Monitoring Commission (APHERMC) constituted under Section 3 of the Andhra Pradesh Higher Education Regulatory and Monitoring Commission Act, 2019 (Act 20 of 2019) shall be the Regulatory Authority for the following purposes,-

(i) Fixing Government Quota and fees structure for Government Quota seats in Private Universities;

(ii) Grant accreditation to Private Universities in the manner as prescribed under the rules provided further that the parameters for accreditation shall not be in derogation of the existing regulations framed by various Central Authorities/ Agencies such as UGC, AICTE, NCTE, MCI, PCI, NAAC, ICAR, DBT, DST, CSIR, BCI etc.”

(2) sub-sections (2), (4), (5), (6), (7), (8), (9) and (10) shall be omitted.

Insertion of
new section
33-A.

5. In the Principal Act, after section 33, the following new section shall be inserted, namely,-

Allocation of Seats.	“33-A. Notwithstanding anything to the contrary to section 33,-
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- (1) The Government shall earmark Government Quota of thirty-five percentage (35%) of seats to be filled in accordance with the rules prescribed under the Act;
- (2) The Government Quota seats in any course of study offered by the Private University will be filled-up based on the merit among the qualified candidates in the concerned Common Entrance Test (CET) either conducted by the Government or its instrumentalities as prescribed in the rules;
- (3) The fee charged for the Government Quota Seats in any Course of the study offered by the Private University shall be determined by the Andhra Pradesh Higher Education Regulatory and Monitoring Commission.”.

BISWABHUSAN HARICHANDAN,

Governor of Andhra Pradesh.

VADDADI SUNITHA,

Secretary to Government (FAC),
Legal and Legislative Affairs & Justice.
Law Department.